

Shri Thirumala Rao: Has Government been aware of the fact that with a view to reaching targets and accumulating more business the agents adopt various tactics with the result that the quality of business has deteriorated to the extent that on a large number of policies the premia are paid in the first year and there is a large percentage of lapses in the second year?

Shrimati Tarkeshwari Sinha: Government do not agree with the view held by the hon Member

Some hon. Members rose—

Mr Speaker: Hon Members will have ample opportunity, particularly during this session, to discuss every subject in the discussion on the President's Address and the budget session

Central Zonal Council

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*315 { **Shri Vajpayee.**
Shri Vidya Charan Shukla:

Will the Minister of Home Affairs be pleased to state

(a) whether the report of the Committee appointed by the Central Zonal Council to look into the question of supply of power and water from the Rihand Dam to Madhya Pradesh has since been considered,

(b) if so, what are the broad features of the report, and

(c) the decision taken by the Zonal Council in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The matter is expected to be taken up at the next meeting of the Central Zonal Council. There has been no meeting of the Council since the position was last stated in the House on December 5, 1958

(b) and (c) Do not arise

Shri Vajpayee: May I know exactly what are the points of dispute regarding this matter?

Shri Datar: A Committee was appointed to consider three aspects of the question. One was regarding the supply of electric energy from the project to Madhya Pradesh. The second one was the supply of water for irrigation and other purposes from the project. The third one was the possibility of permitting Madhya Pradesh Government to have bounds for the feeder channels in the higher reaches of the catchment area

India Office Library

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*316. { **Shri Ram Krishan:**
Shri H N. Mukerjee:
Shri Muhammed Elias:
Shri D C. Sharma:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 462 on the 2nd December, 1958 and state

(a) whether the Government have since received a reply from the United Kingdom Government to its note on the India Office Library which was sent in 1956,

(b) if so, the nature of the reply received, and

(c) if the reply to part (a) above be in the negative, what steps Government propose to take for the return of the India Office Library?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No, Sir

(b) Does not arise

(c) Further action will be considered in the light of the reply from the United Kingdom Government

Shri Ram Krishan: May I know how many times letters were written for this purpose?

Shri Humayun Kabir: I have already answered that question in the House on the last occasion?

Shri D. C. Sharma: When Earl of Home came here last time, was any attempt made to discuss this question?

Shri Humayun Kabir: Not to my knowledge.

Shri H. N. Mukerjee: In view of this matter hanging fire for several years and the apparent frivolity with which the Government of the United Kingdom seems to treat a request which to us is a matter of honour, may I know....

Mr. Speaker: Hon. Member knows as much as we do that no aspersions can be cast upon any Government, whether it is this or any other. The hon. Member may buttress his argument on facts to elicit facts during the Question Hour. Frivolity is not a word which can be used for any persons, much less for the Government.

Shri H. N. Mukerjee: I was asking..

Mr. Speaker: The hon Member may not be satisfied with the delay. But what is the question?

Shri H. N. Mukerjee: I wish to know whether in view of the difficulty in solving this problem the Ministry has got into touch with the External Affairs Ministry and has got its good offices to secure an early solution of the problem in which we are deeply interested.

Shri Humayun Kabir: The External Affairs Ministry have been in the picture throughout.

Shri Tangamanl: The same reply was given when this question was asked on the 13th February, 1958, 13th August, 1958 and again on the 2nd December, 1958, namely, that no reply has been received to our letter of February, 1956. May we know at least now whether the Government will consider the question of forcing the United Kingdom Government to come out with a definite reply?

Mr. Speaker: How? I will not allow the hon Member to make a suggestion here.

Shri Tangamanl: In reply to the previous question also, the hon. Minister has stated that because no reply has been received no action has been taken. I would like to know whether at least a reminder will be sent to the United Kingdom Government.

Shri Humayun Kabir: I have also submitted to the House that in a delicate matter like this, the less it is discussed the better is the chance of a satisfactory solution from our point of view.

Mr. Speaker: The hon. Minister will do everything possible to get it done as early as possible.

Shri H. N. Mukerjee: Could I know the number of letters which have been sent by the Government of India since this matter was first mooted by Maulana Azad and the number of times that we have been waiting in vain for a reply by the United Kingdom Government?

Mr. Speaker: This very question was asked by Shri Ram Krishan as to how many times letters were sent.

Shri Ranga: It is about the reply.

Mr. Speaker: About the reply he said then that he did not have the number.

Guarantee on Loans

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*318. {
 Shri Morarka:
 Shri Osman Ali Khan:
 Shri Nagi Reddy:
 Shri Vasudevan Nair:
 Pandit D. N. Tiwary:

Will the Minister of Finance be pleased to lay a statement on the Table showing:

(a) the names of non-government agencies for whom a guarantee has been given by the Union Government in respect of the loans given to them by the international organisation; and

(b) whether any general control is being exercised by Government regarding efficient and proper function-

ing of such non-Government agencies?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) A statement giving the information is laid on the Table

STATEMENT

- 1 Commissioners for the Port of Calcutta
- 2 Madras Port Trust
- 3 Indian Iron and Steel Company Ltd
- 4 Tata Hydro-electric Agencies Ltd
- 5 Industrial Credit and Investment Corporation of India Ltd, Bombay
- 6 Tata Iron and Steel Company Ltd.

(b) Yes, Sir

Shri Morarka: What is the nature of the general control which the Government exercises over these undertakings in respect of which loans have been guaranteed?

Shrimati Tarkeshwari Sinha: On all these companies the Government appoints a director to look after the claims of the Government so far as any part of the loan or interest given to them or guaranteed for them is outstanding. So far as the Port Trusts are concerned, under the Port Trusts Act Government has nearly complete control over the activities of the Port Trusts

Shri Morarka: May I know whether the Government intends to establish a convention of reporting all these guarantees to the Parliament as recommended by the Auditor-General?

Shrimati Tarkeshwari Sinha: The Audit Report has yet to be discussed by the Public Accounts Committee. When the Public Accounts Committee submits its conclusions, then these things will be decided by the Government and only then we will be in a better position

Shri Morarka: May I know the total amount involved in these guarantees?

Shrimati Tarkeshwari Sinha: So far as the loans are concerned, the total amount, including the public and the private sectors, is Rs 111 55 crores.

Shri Narasimhan: In the statement laid on the Table no figures are given. I want to know the figures for the respective institutions. There are about six or seven of them.

Shrimati Tarkeshwari Sinha: It will take a lot of time to give the figures.

Shri V. P. Nayar: There are only five or six items.

Shri Tangamani: There are only six items.

Shrimati Tarkeshwari Sinha: So far as the Madras Port Trust and the Commissioners for the Port of Calcutta are concerned, the total amount is Rs 20 48 crores. So far as Indian Iron and Steel Company is concerned, it is Rs 14 30 crores. So far as Tata Hydro-electric Agencies Limited are concerned, it is Rs 6 64 crores. So far as the Industrial Credit Investment Corporation of India is concerned, it is Rs 4 76 crores. For the Tata Iron and Steel Company it is Rs 35.71 crores. For the Indian Iron and Steel Company, including the expansion programme that they have, it is Rs 9 52 crores. For the Tata Hydro-electric Agencies Limited, the second loan that has been given to them is Rs 4 67 crores. For the Tata Iron and Steel Company it is Rs 15 47 crores.

Mr. Speaker: How is it that the same company is referred to thrice?

Shrimati Tarkeshwari Sinha: Some of the companies are different companies. Indian Iron and Steel Company is a different company and the Tata Iron and Steel Company is a different company. Both of them have got loans.

Shri C. R. Pattabhi Raman: Is it not a fact that there are two loans to Tatas?

Shrimati Tarkeshwari Sinha: I have already read it.

Mr. Speaker: The entire information is now before the House and the public

Shri Vasudevan Nair: May I know whether agencies other than those mentioned in this statement wanted the Government to stand guarantee for them and, if so, which are those agencies?

Shrimati Tarkeshwari Sinha: Will he please repeat his question?

Mr. Speaker: Did any other agency require the assistance of the Government for guaranteeing loans and, if so, which are they?

Shrimati Tarkeshwari Sinha: So far as Indian Iron and Steel Company is concerned, I have already given it

Mr. Speaker: Any other?

The Minister of Finance (Shri Morarji Desai): There is only one other international agency which gives these loans. It is the International Finance Corporation. But they do not require any guarantee to be given.

Shri V. P. Nayar: That is just the opposite of the question.

Mr. Speaker: Are there any applications for guarantees pending with the Government in respect of any loan which any other agency wants to take?

Shri Morarji Desai: There is nothing pending just now.

Shri Panigrahi: How many business firms in the country applied for these loans?

Mr. Speaker: Shri Bimal Ghose

Shri Vasudevan Nair: My question was not about applications pending for giving loans.

Mr. Speaker: Hon Member asked one question as to how many have applied. The hon Minister said that none are now pending. If he wants to ask another question, I have now called Shri Bimal Ghose.

Shri Bimal Ghose: I would like to know if Government appoints any

director on the companies whose loans they guarantee. If not, by what means do they exercise control over them?

Mr. Speaker: He said, yes.

Shri Morarji Desai: Yes, so long as the loans are outstanding.

दक्षिण भारत में विश्वविद्यालय

*३२१. श्री प्रकाश बीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या दक्षिण में हिन्दी के माध्यम से शिक्षा देने के लिये एक विश्वविद्यालय स्थापित करने की प्रस्थापना है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) : जी नहीं ।

श्री प्रकाश बीर शास्त्री : क्या मैं यह जान सकता हूँ कि जिस समय भोलाना भ्राजाद शिक्षा मंत्री थे उस समय केन्द्र के कुछ अधिकारियों का उस्मानिया विश्वविद्यालय को हिन्दी माध्यम का विश्वविद्यालय बनाने का विचार था ? यदि हाँ, तो फिर वह बाद में क्यों स्थगित हो गया ?

डा० का० ला० श्रीमाली : इस प्रश्न का तो मैं कई बार उत्तर दे चुका हूँ । इसकी कोशिश की गई थी लेकिन चूँकि भाषण गवर्नमेंट राजी नहीं थी इस लिये इस काम को आगे नहीं बढ़ाया जा सका ।

श्री प्रकाश बीर शास्त्री : दक्षिण भारत में इस समय जो विश्वविद्यालय चालू हैं और हिन्दी प्रचार को जो सस्थाएँ हैं उनको क्या इस समय हिन्दी के प्रचार के लिये कोई अनुदान दिया जाता है ?

डा० का० ला० श्रीमाली : यह प्रश्न तो दूसरा है जिसका यहाँ सबंध नहीं है । यदि आप दूसरा प्रश्न पूछेंगे तो मैं जवाब दूँगा ।

श्री भक्त ब्रह्मण : यदि दक्षिण भारत में हिन्दी माध्यम का कोई विश्वविद्यालय बनाने की योजना सरकार के विचाराधीन नहीं है तो

क्या गवर्नमेंट ने ऐसे कोई कदम उठाये हैं जिन से दक्षिण भारत में हिन्दी की प्रतिष्ठान या ऐच्छिक शिक्षा की व्यवस्था की जा सके ?

डा० का० ला० श्रीमाली : जी हा, सरकार सहायता देती है ।

Shri Dasappa: How many Universities in India are imparting university education in Hindi?

Dr. K. L. Shrimall: This does not arise out of this question. If the hon Member gives notice of a separate question, I will be very glad to answer that.

Shri Dasappa: I want to know if there is an attempt to start a university . . .

Mr. Speaker: . . . for this purpose in the South. . .

Shri Dasappa: . . . to impart education through the medium of Hindi How many universities?

Mr Speaker: The hon. Member is aware that wherever Hindi is the mother tongue, upto a particular standard the medium of instruction is Hindi Does he want the hon Minister to go into details and say that up to this class this will be the medium of instruction? No, this question does not arise here

Shri Narasimhan: The question is whether higher university education is successfully conducted in any one of the Universities.

Mr. Speaker: That does not arise out of this question All of us are interested in Hindi but not in every question. | 4 |

Law Commission's Report on the Reform of Judicial Administration

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*322. {
 Shri Supakar:
 Shri Ram Krishan:
 Shri Bangshi Thakur:
 Shri Ajit Singh Sarhadi:
 Shri D. C. Sharma:

Will the Minister of Law be pleased to refer to the reply given to Starred

Question No. 64 on the 19th November, 1958 and lay a statement on the Table showing:

(a) the principal recommendations of the Law Commission on the reform of judicial administration;

(b) whether Government have considered the recommendations; and

(c) if so, the nature of action taken thereon;

The Minister of Law (Shri A. K. Sen): (a) to (c). The Report of the Law Commission on the Reform of Judicial Administration is still under the consideration of Government.

Shri Supakar: May I know how long it will take for the Government to come to conclusions and may I know if the Government have taken any steps to see that the cases in courts are speedily disposed of and if they have issued any instructions to High Courts and State Governments in this matter?

Shri A. K. Sen: The latter portion, of course, does not arise out of the question So far as the earlier portion is concerned, it is difficult to set any time limit for any decision to be reached by the Government on the recommendations of the Law Commission It consists of about eight volumes Naturally the hon Member does not want the Government to come to any hasty conclusion on such a voluminous and laborious report.

Mr. Speaker: Only he refers to judicial reform

Shri A. K. Sen: That is eight volumes

Mr. Speaker: Judicial reform itself?

Shri A. K. Sen: Yes

Shri Supakar: Will the hon Minister place these reports in the Library?

Shri A. K. Sen: I think we have answered this question earlier. We said that as soon as the Government had considered the report and had come to certain decisions of their

own, the report will be placed on the Table of the House.

Shri Ram Krishan: May I know whether the views of State Governments and High Courts have been ascertained in this matter?

Shri A. K. Sen: I think that question too was answered many many times on the floor of the House. The Law Commission had sent questionnaires not only to the State Governments but, I think, to all representative institutions like Bar Associations, Vakils' Associations.

Mr. Speaker: He wants to know about the report—that is the question stage—whether the report has been sent for their opinion before the Central Government considers that matter.

Shri A. K. Sen: I do not think the Central Government has sent the report to any of the State Governments yet. But, we intend to place the report before....

Shri Tangamani: On a point of order, Sir, ..

Shri A. K. Sen: I have not yet finished .. before the next Law Ministers' Conference as soon as it meets.

Mr. Speaker: What is the point of order?

Shri Tangamani: The same point was raised on the 19th of November and we were told in this House that this report will be circulated to all the State Governments. Now, the hon. Minister says that it will be considered only at the State Law Ministers' conference. What I would like to know. . .

Mr. Speaker: What is the point of order? The State Governments are represented by their Law Ministers. Who are the Law Ministers other than the State Governments? Circulation to the State Government is not to the Agriculture Minister in the State, but to the Law Minister. There is no point of order.

Shri D. C. Sharma: The hon. Minister said that the report is in eight volumes. May I know at what rate each one of these volumes is being examined?

Shri A. K. Sen: That mathematical feat is not possible for me to achieve here.

Shri Bangshi Thakur: In view of the fact that cases are pending in the Tripura courts for 3, 4, 5, 6 years and so on, may I know whether the Government propose to introduce summary trial system in the Tripura courts?

Mr. Speaker: Suggestion

Shri A. K. Sen: There are procedures fixed for the trial of every conceivable case in this country. We do not recognise that the procedure is basically unsound or defective. The question is to apply that procedure with as much speed as is consistent with the requirements of justice. That is exactly the function of the report of the Law Commission and that is under consideration.

Shri Tridib Kumar Chaudhuri: Out of these 8 volumes there must be some volume or some part dealing with recommendations. May we have a summary of those recommendations, the general lines of the recommendations?

Shri A. K. Sen: The hon. Member is well known for his patience.

१९६१ की जनगणना

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 श्री रक्त दत्त
 श्री एक न ब र शास्त्री
 *३२३. श्री सूपकार :
 श्री अरविन्द घोषाल :
 श्री हेमराज
 श्री एन० आर० मुनिसामी :

क्या गृह-कार्य मंत्री १८ दिसम्बर, १९५८ के अताराकित प्रश्न सख्या २०२४ के उत्तर के सबध में यह बताने की कृपा करेंगे कि ।

(क) १९६१ की जनगणना की तैयारी के सबध में इस बीच क्या कार्यवाही की गई है ; और

(ख) १९६१ की जनगणना किन आवश्यक बातों में १९५१ की जनगणना से भिन्न होगी ?

गृह-कार्य उपमंत्री (श्रीमती धाल्वा) :
(क) उम्मीद है कि १४ राज्यों के जनगणना सुपरिटेण्डेंट मार्च १९५९ में काम शुरू कर देंगे। जनगणना की प्रश्नावलि (Questionnaire) का ड्राफ्ट और सब-धत शिड्यूल पूर्व जाच के लिये स्टेट स्टैटिस्टिकल केन्द्रों और दूसरी एक्सपर्ट मस्दाओं को भेज दिये गये हैं।

(ख) पिछली जनगणनाओं में समानता और उनका एक सिलसिले में जारी रखने के लिये हर एक नई जनगणना में थोड़ी सी खास तबदीली की जाती है। आने वाली जनगणना में लोगों के देहात में शहर में आकर बसने, उनके काम धर्ष और उद्योग तथा घरेलू व्यवसाय और खेती पर जीवन बिताने के बारे में और सूचना मागी जायेगी।

An hon. Member. In English also

The Deputy Minister of Home Affairs (Shrimati Alva). (a) The Superintendents of the Census Operations of the 14 States are expected to start work in March, 1959. The draft census questionnaire and relevant schedules have been sent to the State Statistical Bureaus, and other specialised agencies for pre-test

(b) In order to maintain continuity and comparability with past censuses, few radical changes are ever made in any census. In the forthcoming census, however, additional information will be sought on rural-urban migration, occupations and industries and on the subsistence characteristics of household industries and cultivation

श्री भक्त दशॉन माननीय उप मंत्रिणी जी के उत्तर से यह अनुमान लगता है कि अभी तक सरकार यह तै नहीं कर पायी है कि सन् १९६१ की जनगणना किन नये

भाषारों पर की जायेगी। मैं जानना चाहता हूँ कि इस सब-ध में कब तक अन्तिम निर्णय किया जा सकेगा ?

Shrimati Alva: I have given this in my answer that I read out that economic tables will be shown—rural and urban will be given in details

श्री भक्त दशॉन राजभाषा आयोग, आफिशियल लैंग्वेज कमीशन, ने अपनी रिपोर्ट के तीसरे परिच्छेद के छठे पैरा में ये शब्द लिखे थे

"It is suggested for the consideration of Census authorities that a question indicative of linguistic ability in the Hindi language on the part of speakers of non-Hindi mother tongues all over the country may be instituted at the next and subsequent censuses"

मैं जानना चाहता हूँ कि इस सब-ध में जो अगली बार निर्णय किया जायेगा क्या उस प्रश्नावली में इसे भी सम्मिलित किया जायेगा ?

Shrimati Alva: After the States Re-organisation, this has been considered - the linguistic approach to the census data

श्री भक्त दशॉन श्रीमन् मेरे प्रश्न का ठीक उत्तर नहीं दिया गया। राजभाषा आयोग ने यह सिफारिश की थी। यह कहा जाता है कि देश के केवल ४० प्रतिशत लोग ऐसे हैं जिनकी हिन्दी मातृभाषा है, लेकिन बहुत से लोग ऐसे हैं जिनकी मातृभाषा हिन्दी न हो। हुये भी जो हिन्दी को समझ सकते हैं। क्या नई जनगणना में यह जानने का प्रयास किया जायेगा कि कितने और भाषाओं के जानने वाले लोग हिन्दी को समझ सकते हैं।

Shrimati Alva At present there is no such suggestion

Mr. Speaker: It is a fluid matter, how many people know. One can

easily say how many have Hindi as mother tongue, how many understand Hindi. Some people may know that. That is also the starting of Hindi.

Shri N. R. Munisamy: May I know whether any pre-testing survey is to be conducted to find out the real difficulties in collecting data by the enumerators?

Shrimati Alva: All the difficulties are before the Census Commissioner, and all these regions should be covered also.

Shri C. R. Pattabhi Raman: Is any economic data collected about the indebtedness of families in coping with rising prices?

Shrimati Alva: I think that will also come in when we consider the rural and urban populations on economic basis.

Shri Dasappa: The Constitution refers to Scheduled Castes and Scheduled Tribes and other backward classes. May I know whether the census is going to enumerate them also?

Shrimati Alva: Yes, Sir. Scheduled Castes and Scheduled Tribes will remain.

Shri Dasappa: What about other backward classes?

Shrimati Alva: Other backward classes, it is very difficult. Who is backward is not yet defined.

Shri Dasappa: May I know how the census is going to meet what the Constitution enjoins on the Government?

Shrimati Alva: We do not want to enumerate backwardness because backwardness is too wide a term. How will you come to any decision on backwardness, what kind of backwardness?

Shri Supakar: May I know if there is any attempt to be made in the 1961 Census statistics about the impact of

the First Plan and the Second Plan on the economic and social conditions of the people?

Shrimati Alva: It is a very long question. May I have it again?

Shri Supakar: May I know if the 1961 census statistics will have any record of the impact of the First and Second Five Year Plans on the social and economic conditions of the people?

Shrimati Alva: When we talk of economic tables, we are talking of the impact of the economic conditions.

श्री प्रकाशचौर काल्पनी मैं जानना चाहता हूँ कि जनगणना में हिन्दुओं में जो मतभेद किया जाता है कि इतने सिख हैं और इतने जैन हैं, इससे सरकार का क्या अभिप्राय है।

Shrimati Alva: That will go in the religions column.

Shri Jadhav: May I know whether it is a fact that in the census of 1951, the work done by the housewives was termed as unproductive? May I know whether there will be a change in this term?

Shrimati Alva: I do not know. Is he talking of housewives?

Shri Jadhav: Yes.

Mr. Speaker: He says work done by housewives is noted as unproductive, but how is it unproductive? (laughter) I am sorry. I am only reproducing the question of the hon. Member. Very well. Shri Vajpayee.

Shri Vajpayee: In view of the fact that ours is a secular State, may I know why different religions and castes are to be enumerated?

Shrimati Alva: Religions have to be enumerated and also scheduled castes and scheduled tribes.

Shri Subbiah Ambalam: The hon. Minister just now replied that it is very difficult to enumerate backward classes because it is so wide. May I

inform the hon Minister that in every State there is a list indicating the backward classes?

Shrimati Alva: Backward classes do not fall into the scheduled list and it is really not our intention to create another column of backward classes as such.

उमरेड तहसील की खनिज सम्पत्ति

*३२४. श्री सरजू पाण्डे क्या इस्पात, खान और ईंधन मंत्री २४ नवम्बर, १९५८ के ताराकित प्रश्न सख्या २०० के उत्तर के सबब से यह बताने की कृपा करेंगे कि

(क) क्या भारत के भूतत्वीय सर्वेक्षण ने उमरेड तहसील की खनिज सम्पत्ति के प्रयोग के लिये विस्तृत सर्वेक्षण पूरा कर लिया है, और

(ख) यदि हा तो मोटे तौर पर उस का व्योरा क्या है ?

इस्पात, खान और ईंधन मंत्री के सभासचिव (श्री गजेन्द्र प्रसाद सिन्हा) (क) जी, नहीं। इस क्षेत्र में विस्तृत भूगर्भीय मानचित्रण (Detailed Geological Mapping) का काम अभी भारतीय भूगर्भीय सर्वेक्षण विभाग द्वारा किया जा रहा है।

(ख) अनुसंधान के परिणाम इसके पूरा हो जाने के बाद ही उपलब्ध होंगे।

An hon. Member. In English also

Shri Gajendra Prasad Sinha. (a) No, Sir Detailed geological mapping is currently being carried out by the Geological Survey of India in the area

(b) The results of the investigation will become available after it is completed

श्री सरजू पाण्डे. क्या माननीय मंत्री जी बतायेंगे कि इस से इतनी देर का कारण क्या है ?

श्री गजेन्द्र प्रसाद सिन्हा. चूंकि खान-बीन ज्यादा करनी पडती है, इसलिये देर तो होती ही है।

Shri S. M. Banerjee: May I know when the work started and when it is likely to be completed? Also, what is the area of the testing?

Shri Gajendra Prasad Sinha. It is very difficult to indicate by which time the investigation will be completed

Shri S. M. Banerjee: What about the area?

Shri Gajendra Prasad Sinha I would like to have notice about the total area in mileage that is to be investigated

Shri Tangamani: In view of the fact that there was an indication that coal was likely to occur in this particular area forming this coal belt, may I know whether the survey will be expedited?

Shri Gajendra Prasad Sinha. The survey is being expedited, there is no doubt about it

Mr. Speaker. These questions only take away our time. We cannot reach other important questions. What is the use of it?

Sports Stadium in Calcutta

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*326. { **Shri H. N. Mukerjee:**
Shri Muhammed Elias:
Shri Sadhan Gupta:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No 1535 on the 24th September, 1958, and state what progress, if any, has taken place in regard to the sanction of a grant to the Calcutta Improvement Trust for construction of a sports stadium in Calcutta?

The Minister of Education (Dr K L Shrimali): The matter will be placed before the All India Council of Sports for consideration as soon as it is re-constituted

Shri H. N. Mukerjee: May I know if Government is going to take any steps about the lack of any kind of stadium in the Calcutta area so far?

Dr. K. L. Shrimall: I could not follow the question

Shri H. N. Mukerjee: I wanted to know if Government is taking any steps to remove this peculiar discrepancy namely that in the Calcutta area there is no kind of a stadium at all?

Dr. K. L. Shrimall: The Government is very sympathetic. There has been some difference of opinion between the West Bengal Government and the Ministry of Education with regard to the cost of the stadium. The estimate that was sent to us of the project is rather too expensive, and it was thought that the whole matter should be placed before the All India Council of Sports. As soon as they have considered this scheme, action will be taken.

Shrimati Renu Chakravartty: Since what period of time has this dispute been pending, and how long will it take for this particular Council to consider this matter and arrive at a conclusion?

Dr. K. L. Shrimall: I am hoping that the new Council will be set up by the end of this month, and as soon as the Council is set up, the scheme will be placed before it for its consideration.

Shri V. P. Nayar: May I know whether the Government of India are aware that in important football matches staged in Calcutta, several thousands of persons are forced to see the match from outside and tree tops because there are no adequate grounds, if so, what do Government propose to do in this matter?

Dr. K. L. Shrimall: This is really the responsibility of the West Bengal Government.

Shri V. P. Nayar: I asked about the Government of India.

Dr. K. L. Shrimall: and the Government of India are sympathetic towards their difficulties, and whatever, can be done will be done when this scheme is considered by the All India Council of Sports.

Shri C. R. Pattabhi Raman: In view of the fact that the National Sports Club Scheme has not materialised in Madras in spite of money being collected, will Government try to give similar aid to Madras?

Dr. K. L. Shrimall: The question related to the sports stadium in Calcutta. The hon Member is asking a question about Madras. I would request him to give me separate notice for this.

Shri C. R. Pattabhi Raman: It is a comprehensive scheme for various stadia and moneys were collected.

Mr Speaker: That is all right. The question has been asked only with respect to Calcutta.

Shri Jaipal Singh: May I know whether the dispute with regard to the supreme title relating to the Eden Gardens has been resolved, and if so in whose favour?

Dr. K. L. Shrimall: I shall need notice with regard to that.

Neyveli Lignite Project

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*327. { **Shri N. R. Munisamy:**
Shri Nagi Reddy:
Shrimati Parvathi Krishnan:

Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it is a fact that installations of the briquetting and carbonising plants in the Integrated Neyveli Lignite Project are to be deferred in their order of priority for installation,

(b) if so, the reasons thereof,

(c) whether the Madras State Government has represented against the postponement,

(d) the action taken thereon; and

(e) the estimated cost of the briquetting and carbonising plants and whether they were not already provided in the original scheme?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No. Government have decided that both parts would be implemented simultaneously.

(b) Does not arise.

(c) No.

(d) Does not arise.

(e) The original estimated cost of the briquetting and carbonising plants was Rs. 11 crores. This was included in the estimate of cost for the integrated Project as a whole.

Shri N. E. Munisamy: Is it a fact that some six months back the Central Government refused to do that? Now that they are pleased to implement the scheme, may I know what precautionary steps are taken by Government to prevent the combustibility of the lignite in the meantime?

Sardar Swaran Singh: I do not accept the suggestion which is implied in the first part. Government had never refused to implement this scheme relating to the briquetting and carbonising plant. I made it clear on the floor of the House also that tests were going on in the pilot plant and that a final decision would be taken depending upon the results of the pilot experiments. In the meantime, no lignite is there exposed and there is no risk of its catching fire. I do not know wherefrom the hon. Member has got this idea.

Shri Subbiah Ambalam: May I know whether any tenders have been invited for this briquetting plant; if so, what is the nature of the foreign exchange commitment over that?

Sardar Swaran Singh: No, Sir. We had not invited any tenders yet.

Shri Ramanathan Chettiar: May I know whether the original estimate of Rs. 11 crores has since been revised?

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Sardar Swaran Singh: I would not say so, because when we are going out on tender, I cannot unilaterally say whether it is going to be more or less.

Shri Tangamani: May I know whether this briquetting and carbonising plant will be completed about the same time as the thermal and fertiliser plants as part of an integrated plan?

Sardar Swaran Singh: It will all depend upon the country from which we buy and the actual programme of manufacture. It is very difficult at the present moment when we are exploring the possibility of acquiring the plant to give firm dates about the completion.

Shri Hem Barua: May I know whether it is a fact that the Planning Commission suggested that this carbonising and briquetting plant be abandoned in view of the foreign exchange difficulty; if so, what steps have Government taken to overcome this foreign exchange difficulty, because the Government wants to implement this scheme?

Sardar Swaran Singh: I have attempted to answer that at an earlier stage. But I might reply that this question is at the most of an academic value now. I have said that we have decided to implement it, and we are exploring the possibility of getting machinery.

Shri Hem Barua: May I know whether the Planning Commission have advised like that?

Sardar Swaran Singh: The Planning Commission is part of the Government.

Shri N. E. Munisamy: May I know whether it is a fact that the Government of Australia have offered the briquetting and carbonising plants at a reduced rate of Rs. 3 crores, and if so, the reaction of the Central Government to the same?

Sardar Swaran Singh: I am not aware of this offer in this precise form in which the hon. Member is suggesting.

Shri F. C. Bose: May I know whether the pilot plant producing the briquettes has worked successfully and whether any Indian manufacturer can produce plants like the pilot plant in India?

Sardar Swaran Singh: The pilot plant is only a pilot plant and experimental in its nature. Therefore, to say that it is working satisfactorily is difficult; there have been difficulties, but the difficulties are not unusual. So far as the main manufacturing plant is concerned, I think we shall have to look to some foreign supplier for the supply of the plant. I am doubtful if there will be capacity in the country or the know-how to manufacture the plant of the size that we require at Neyveli.

Shri Subbiah Ambalam: May I know whether according to the original programme, the tenders must have been obtained before March, 1959 and the orders must have been placed before October, 1959?

Sardar Swaran Singh: That was our intention, which we were unable to implement.

Shri Ramanathan Chettiar: May I know whether it is not a fact that without the inclusion of the carbonising and briquetting plant, this will not be an economic proposition?

Sardar Swaran Singh: I shall not go into that because now we have taken a decision that it is going to be implemented.

Foreign Exchange for Travels Abroad

*328. { **Shri V. P. Nayar:**
Shri Punnoose:
Shri Kodiyam:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No 1506 on the 15th December, 1958 and state:

(a) whether the enquiries into spending of more than the sanctioned foreign exchange by leading industrialists who go abroad have been completed; and

(b) in how many cases such enquiries have been instituted?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). Enquiries have been instituted in nine cases. Out of these, one case has been adjudicated and penalty imposed. Two cases are under adjudication and investigations are still in progress in the rest of the cases.

Shri V. P. Nayar: May I know the names of the eight persons against whom the cases have not so far been adjudicated?

Shri B. R. Bhagat: I am prepared to give the names, but the adjudication is still proceeding.

Shri V. P. Nayar: This is a very simple question. May I submit that this is a very serious matter? Subsequently we have a question admitted, which is in the specific name of a particular industrialist who was hauled up for violation of the foreign exchange regulations. So, what is the hesitation due to? It is not under the Income Tax Act. If the Government could give us the names . . .

Shri B. R. Bhagat: I can give the names, but it would not be proper to give the nature of the charges, unless the adjudication is over.

Shri V. P. Nayar: We do not want that. We want only the names.

Mr. Speaker: I shall consider. This matter was brought up with respect to the Income-tax Investigation Commission's report.

The Minister of Finance (Shri Morarji Desai): That is different.

Mr. Speaker: I know. If the names of the persons who had evaded income-tax had been published, that would have been useful for the others to prevent them from doing so. But, somehow, it was said by Government that it would not be right to haul up those persons and produce their names in public. In view of that, I am considering whether I should allow this question and allow these names to be given to the House. I shall

consider this matter wholly whether these names ought or ought not to be given to the House.

Shri Morarji Desai: In the Income-tax Act, there is a section which prohibits publication of the names. Therefore, those names cannot be directed to be published, as long as the Act stands as it is.

The Minister of Law (Shri A. K. Sen): It is section 54.

Shri Morarji Desai: But in this matter that is not so. That is as far as I know.

Mr. Speaker: Then, let the names be given.

Shri Morarji Desai: But there are some cases which are being inquired into. There, nothing beyond the names can be given. About the cases which are adjudicated, we can say what penalty has been imposed.

Mr. Speaker: Very well, both of them can be given.

Shri B. R. Bhagat: First, there is Shri S. P. Jain, 11, Clive Row, Calcutta.

Mr. Speaker: Is the adjudication going on or has it been completed?

Shri B. R. Bhagat: The adjudication is going on. The evidences have been completed, and now we are awaiting the report.

Then, there is Shri Amirchand P. Gupta, Director, Devidayal (Sales) Private Ltd., Bombay. The inquiry was instituted on 12th March, 1950. A directive under section 19 (2) of the Foreign Exchange Regulation Act has been issued to him, calling for certain information. He has partially replied to the directive. Further details are still awaited.

Then, there is Shri P. N. Talukdar, 5, Moore Avenue, Regents Park, Calcutta. A directive has been issued, and the reply has also been received. Adjudication proceedings have been initiated.

Then, there is Shri H. P. Nanda, Managing Director, Escorts (Agents) Private Ltd., New Delhi. Investigations have now been completed, and the adjudication proceedings are being initiated.

The fifth is Shri P. M. Shah, Managing Director, Mercantile & Industries Development Co. Ltd., Bombay. In this case, adjudication has been completed, and a fine of Rs 35,000 has been imposed.

Then, there is Shri V. J. Pillani, Managing Director, Colaba Land and Mill Co., Ltd., Bombay. The investigation is going on, and the report of the search is still awaited from the Bombay branch.

Mr. Speaker: How many more names are there?

Shri B. R. Bhagat: Three more. I can give the names.

Mr. Speaker: All right.

Shri B. R. Bhagat: The others are Shri Kishanchand Sobhraj Vaswani, Shri Ebrahim Hiptoola, Iron and Steel Merchants, Bombay, and Shri K. Lal, of Bombay. In all these cases, the adjudication proceedings are going on.

Shri V. P. Nayar: May I know what precautions Government take before sanctioning the foreign exchange, to ascertain what foreign exchange they themselves hold in foreign countries or they hold in the names of companies controlled by them?

Shri B. R. Bhagat: When we know this information, we shall prosecute them.

Shri V. P. Nayar: That is not the point.

Mr. Speaker: Are any steps being taken to ascertain or get the information? This question was put to the hon. Finance Minister the other day, and he said that he had no other names. That was what he said.

Shri V. P. Nayar: Before they leave India or before they are given foreign exchange, Government can at least compel them to submit a statement, and if that is later on found to be incorrect, they can take steps. I am asking whether at least this precaution is being taken.

Mr. Speaker: The hon. Member is making a suggestion.

Shri Morarji Desai: No precaution is required. They are bound to declare. If they do not declare, they are liable to prosecution. Whenever they are found, they are liable to prosecution about it. If we ask for a return in the beginning, it does not mean anything more.

Shri Hem Barua: May I know whether any foreign banks were contacted?

Mr. Speaker: No bank will disclose the information.

Shri V. P. Nayar: May I know whether Government have any idea, as a result of the inquiry so far made, of the duplicity of these industrialists in keeping foreign exchange without the knowledge of Government, and if so, the total amount so concealed?

Shri Morarji Desai: If I knew, I would have got it.

Shri V. P. Nayar: I can give him the information.

Shri Morarji Desai: The hon. Member can give many things which have no foundation.

Mr. Speaker: Except that the hon. Member had an opportunity through this question to say what he wanted against the industrialists, this question has not served any purpose.

Shrimati Renu Chakravartty: May I know whether it is a fact that Shri Goenka's son has recently been found contravening these rules? I do not find his name in the list. Have any proceedings been started against him?

Shri B. R. Bhagat: The names given are in respect of a special category,

that is, those who have been given foreign exchange, and have used more foreign exchange than was allowed to them. That particular case is under a different category. If the hon. Member tables a separate question, I shall supply the information.

Shri V. P. Nayar: I want to make one submission. When I put the question, you were pleased to say that I wanted to say something about the industrialists. Certainly, that was not my intention. It was only to those industrialists who have avoided the provisions or who have committed wrong acts against the State that I made a reference. That does not apply to the industrialists as a class.

Mr. Speaker: If it is in general, it is all right.

WRITTEN ANSWERS TO QUESTIONS

Scholarships to Women Students

***313 Shrimati Renu Chakravartty:** Will the Minister of Education be pleased to state:

(a) the amount earmarked for scholarships to women students which will be given to States without demanding any matching contribution;

(b) the amounts given to the Government of West Bengal for this purpose;

(c) upto which class will free education be provided to women students in schools under this scheme; and

(d) the amount earmarked for helping the States to implement this scheme?

The Minister of Education (Dr. K. L. Shrimali): (a) No amount is specifically earmarked for the scholarships alone.

(b) Rs 7 lakhs were allocated for the whole scheme for 1958-59.

(c) Upto the end of Elementary stage, if the State concerned decides to do so within its allocation.